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**O.A. No. 521 of 2012**

Atulya Behera.....Applicant

Vs

Union of India & Ors.....Respondents

**Order dated: 16.07.2012**

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)

Heard Mr. N.R.Routray, Ld. Counsel for the applicant and Mr. T. Rath, Ld. Standing Counsel appearing for the Respondent-Railways, on whom a copy of this O.A. has already been served.

2. By filing the present O.A., the applicant has made following prayers:

“a. To direct the Respondents to revise the pay of the applicant properly i.e., to PB-1 of Rs. 5200-20200/- with Grade Pay of Rs. 2800/- as per order under Annexure-A/4.

b. And to direct the Respondents to grant full pension in terms of RBE No. 222/2009 under Annexure-A/2 and payment of consequential financial benefits i.e. DCRG, Commuted value of pension and pension with 12% interest for the delayed period.”

3. The applicant in this O.A. has enclosed R.B.E.No. 222/2009 issued consequent to the decision taken

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on the recommendation of the 6<sup>th</sup> Central Pay Commission by the Govt. of India.

4. Ld. Counsel for the applicant submits that ventilating his grievance, the applicant has also filed representation vide Annexure-A/5 dated 07.12.2011 before Respondent No.3, which is still pending. As an interim relief, he has prayed for disposal of this representation.

5. Since the representation of the applicant as at Annexure-A/5 is pending with Respondent No.3, I, at this stage, without entering into the merit of the case, deem it proper to send the case before the competent authority to take a decision first on the pending representation. As agreed to by the Ld. Counsel for the parties, I direct Respondent No.3 to consider the pending representation and pass a reasoned order within 60 days from the date of receipt of copy of this order.

6. In case, the competent authority finds that the claim of the applicant under Annexure-A/5 is admissible under the Rules/Instructions then he should be paid the consequential benefits within three months thereafter to avoid hardship to the applicant.

7. With the above observation and direction, the O.A. stands disposed of.



8. 5 Send copy of this order, along with copy of the O.A., to Respondent Nos. 2, 3 and 4 by Speed Post at the cost of the applicant. Ld. Counsel for the applicant undertakes to deposit the postal requisites by tomorrow, i.e. 17.07.2012.

9. Free copies of this order be handed over to the Ld. Counsel for the parties.

  
MEMBER (Admn.)

RK